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## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. OA 350/1482/2016

Date of order : 28.3.2017

Present: Hon'ble Ms. Jaya Das Gupta, Administrative Member

MRINAL KANTI SARKAR

VS

UNION OF INDIA & ORS.  
(M/O/DEFENCE)

For the applicant : Mr.A.K. Banerjee, counsel  
Mr.P.Sanyal, counsel

For the respondents : Mr.A.Mondal, counsel

### O R D E R (ORAL)

Both sides present.

2. The applicant in this case has approached CAT under Section 19 of the A.T.Act, 1985, seeing the following reliefs :

- a) An order directing the respondent authorities to grant the grade pay of Rs.4600/- and Rs.4800/- to the applicant as per MACP scheme of 6<sup>th</sup> CPC as per his entitlement.
- b) An order directing the respondents to extend the benefit of the order and judgment dated 26.10.2015 passed in an identical matter being Original Application No. 3204 of 2011, by the Hon'ble Principal Bench, Central Administrative Tribunal to the applicant, with all consequential benefits.
- c) To direct the respondent authorities to produce all the relevant records and documents before the Hon'ble Tribunal for proper consideration of the same.
- d) And other order or further order or orders as this Hon'ble Tribunal may deem fit and proper.

3. It appears that a representation has been filed by the applicant on 27.5.2016 and 19.7.2016 (Annexure A/3) for grant of 2<sup>nd</sup> & 3<sup>rd</sup> MACP which is still pending. Ld. Counsel for the applicant submits that certain vital facts have also not been mentioned in the representation inadvertently. Hence with the consent of both parties, the applicant is directed to submit a comprehensive representation incorporating all the details which he wants to bring to the notice of the respondent authorities, within 2 weeks and the appropriate respondent authority namely respondent No.3 shall consider such

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representation within three months after the receipt of such comprehensive representation and convey the result thereof within two weeks thereafter.

4. I have not gone into the merits of the case and all pints are kept open for consideration of the respondents.
5. The OA is accordingly disposed of. No costs.

(JAYA DAS GUPTA)  
MEMBER (A)

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